

ORAL
Central Administrative Tribunal, Allahabad Bench,
Allahabad

Original Application No.330/00558/2017

This the 4th day of April, 2018

Hon'ble Mr. Justice Dinesh Gupta, Member (J)

1. Bhagwat Swaroop
2. Kishan Chand

Both sons of Mohan Singh

Applicants

(Both are working under respondent N.1 in the office of Central Institute of Research on Goats, Makhdoom P.O. Farah, District- Mathura.

By Advocate: **Sri Vikash Budhwar**
Sri Abhishek

Versus

1. Indian Council of Agriculture (ICAR), through its Secretary, Govt. of India, New Delhi.
2. Director, Central Institute of Research on Goats, Makhdoom P.O. Farah, District- Mathura.
3. Administrative, Central Institute of Research on Goats, Makhdoom P.O. Farah, District- Mathura
4. Assistant Administrative, Central Institute of Research on Goats, Makhdoom P.O. Farah, District- Mathura

Respondents

By Advocate: **Sri R.K. Srivastava**

By Hon'ble Mr. Justice Dinesh Gupta, Member (J)

During the course of arguments, counsel for the applicants submitted that applicants moved a representation on 13.3.2013 and 18.9.2013 to the respondent no.2, i.e., Director, Central Institute of Research on Goats, Mmakhdoom P.O. Farah District Mathura. When the respondents have failed to take any

decision on his aforesaid representation, the applicants have filed this OA in 2016. However, counsel for the applicants submitted that the applicants' grievance will be met if a direction is issued to the respondent no.2 to decide his aforesaid pending representation by passing a reasoned and speaking order taking into consideration of the judgments and orders rendered by various Hon'ble High Court as well as Hon'ble Apex Court and also of this Tribunal within a stipulated time frame.

2. Since the matter is quite old, it is not very clear what is the status of applicants' representation dated 13.3.2013 and 18.9.2013.

3. Counsel for the respondents also submitted that he is not aware whether any such type of representation submitted by the applicants is pending before the respondents or not and any decision was taken on the same.

4. Hence, we direct the applicants to file a copy of the aforesaid representation along with further grounds for consideration of their grievances along with copy of the order passed by the labour court as also the judgments of the Hon'ble High Court, Hon'ble Supreme Court as well as of this Tribunal and also along with the copy of this Order within two weeks from the date of receipt of certified copy of this Order to the respondent No.2/competent authority. After receipt of the same, the

respondent no.2 will decide the said representation by passing a reasoned and speaking order within a period of three months from the date of receipt of such representation. If the applicants require, they should be given personal hearing.

5. The instant OA is disposed of in terms of above directions. There shall be no order as to costs.

**(Justice Dinesh Gupta)
Member (J)**

HLS/-

